GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT LOK SABHA STARRED QUESTION NO. 16 TO BE ANSWERED ON 04.12.2023

SOCIAL SECURITY FUND FOR GIG/PLATFORM WORKERS

*16. SHRI JAYADEV GALLA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)the status of the establishment of a Social Security Fund for gig/platform workers, as specified under the Code on Social Security, 2020;
- (b)whether gig/platform workers have been covered under the Pradhan Mantri Jan Arogya Yojana, Pradhan Mantri Suraksha Bima Yojana and the Pradhan Mantri Jeevan Jyoti Bima Yojana;
- (c)if so, the State-wise details thereof and if not, the reasons therefor;
- (d) the timeline of the establishment of the National and State Social Security Boards including social security legislation for gig/platform workers; and
- (e)whether the Government made any progress towards comprehensive legislation for such workers and their rights to get employment benefits and if so, the details thereof?

ANSWER

MINISTER OF LABOUR AND EMPLOYMENT (SHRI BHUPENDER YADAV)

(a) to (e): A statement is laid on the Table of the House.

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STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 16 TO BE ANSWERED ON 04.12.2023 BY SHRI JAYADEV GALLA, HON'BLE M.P. REGARDING "SOCIAL SECURITY FUND FOR GIG/PLATFORM WORKERS".

(a) to (e): The Code on Social security, 2020 envisages setting up of a Social Security Fund for Social Security and Welfare of the Unorganised workers, gig workers and platform workers and one of the sources of fund as envisaged in the code is contribution from aggregators between 1 to 2% of annual turnover of an aggregator subject to the limit of 5% of the amount paid or payable by an aggregator to such workers, and the annual turnover shall not include any tax, levy, cess paid or payable to the Central Govt.

Further, the code envisages framing of suitable social security schemes by Central Government for Gig workers and platform workers on matters relating to life and disability cover, accident insurance, health and maternity benefits, old age protection, etc.

The gig and platform workers may register themselves under the Pradhan Mantri Jan Arogya Yojana (PMJAY), Pradhan Mantri Suraksha Bima Yojana (PMSBY) & Pradhan Mantri Jeevan Jyoti Beema Yojana (PMJJBY) and avail the benefits of these schemes like any other unorganised Sector workers. However, the Ministry of Labour & Employment does not maintain the State-wise data of the gig and Platform workers who are beneficiaries of the above said schemes.

The Code on Social Security, 2020 also envisages that the Central government shall, by notification, constitute a National Social Security Board for the purpose of welfare of the gig and platform workers.

As a step towards implementation of the Code on Social Security, 2020, the Central and a number of State governments have pre-published the draft Rules, inviting comments of all stakeholders.

The provisions under the Code relating to gig and platform worker are yet to come into force.
